

### **Press Release**

*(Virtual Court for traffic challan in Chandigarh and RTI portal)*

With the objective of furthering the ease and convenience for the Advocates, litigants and all the stakeholders, the Chief Justice of Punjab and Haryana High Court, Justice Ravi Shanker Jha has today e-launched two software modules i.e. Virtual Court for traffic challan in Chandigarh and RTI portal, developed under the guidance of Justice Lisa Gill, Chairperson, Computer Committee Justice Arun Monga, Justice Anoop Chitkara, Justice Alka Sarin, Justice Vinod. S. Bhardwaj and Justice Vikram Aggarwal, Members Computer Committee Punjab & Haryana High Court.

On this occasion, the Hon'ble Judges of the High Court were present.

Virtual courts break down barriers to justice. Through this module stakeholders can search their traffic challans by vehicle number, registered mobile numbers, owner name or case number. Fine is also paid digitally and electronic payment receipts are generated. This will reduce footfall in courts drastically. It is a forward-looking solution that enhances access, efficiency, and fairness in disposal of traffic challans.

Right to Information portal will facilitate an applicant to apply and seek information through digital platform. This portal is made live not only for High Court but also for District Court in Punjab, Haryana and UT Chandigarh. Through this portal, an applicant can apply, view status and also file appeal before the appellate authority under the RTI Act, digitally. Payment of prescribed charges is also made through electronic means thereby eliminating use of paper. It will serve as a bridge between the Courts and the applicant allowing them to exercise their rights effectively and seek redress for grievances.

These software modules have been developed with the mission of reaching to each and every citizen of the country and will go a long way in proving access to justice for the common man.

